


S/L 16/12/2021 G.O.P.M

Endorsement on B2-11626/2021 dated 16.12.2021 of the District Court, Kozhikode.

Copy of the O.M. No. D1-3/119266/2016 dated: 26.02.2021 is communicated to the following Judicial Officers for information and strict compliance. They are directed to forward a request letter to the Hon'ble High Court ( Through Proper channel) seeking permission to open a TSB account to facilitate revenue recovery payments from the Revenue Authorities to the concerned courts. If any court has already taken a TSB account or existing TSB account is using in this regard, the details of the same shall be furnished to this court on or before 23.12.2021.

(By Order)

  
Sheristadar.

1. The I- Addl. District & Sessions Court, Kozhikode.
2. The II- Addl. District & Sessions Court / Forest Tribunal, Kozhikode.
3. The III- Addl. District & Sessions Court.
4. The IV -Addl. District & Sessions Court, Kozhikode.
5. The V- Addl. District & Sessions Court, Kozhikode.
6. The Special Court (NDPS Act Cases) / Addl. District & Sessions Court, Vatakara.
7. The State Waqf Tribunal, Kozhikode.
8. The Special Fast Track Court, Kozhikode/Koyilandy
9. The Special Addl. Sessions Court (Marad Cases), Kozhikode.
10. The Addl. District & Sessions Court for the trial of cases related to atrocities and sexual violence towards Women & Children, Kozhikode.
11. The Chief Judicial Magistrate, Kozhikode.  
(C.J.M is requested to communicate the O.M. among the officers under their control and further directed to consolidate the requests in this regard and forward the same to this court).
12. The Principal Sub Court, Kozhikode.
13. The Additional Sub Court-I/II/III, Kozhikode.
14. The Sub Court, Vatakara / Koyilandy.
15. The Principal Munsiff Court-I / II, Kozhikode.
16. The Addl. Munsiff Court I / II, Kozhikode.
17. The Munsiff Court, Koyilandy / Vatakara / Nadapuram.
18. The Munsiff-Magistrate Court, Perambra / Payyoli/Thamarassery
19. The Gram Nyayalaya, Kunnummal, Kuttiady.
20. The Gram Nyayalaya, Koduvally, Thamarassery.

Copy to:

1. The Sessions Bench Clerk, Principal District Court, Kozhikode.
2. The Computer Section, District Court, Kozhikode (for publishing in the website)



## THE HIGH COURT OF KERALA

Ernakulam-682031

Email: dlsection.hc-ker@gov.in

Phone: 0484-2562985

Fax: 0484-2562451

No: DI-3/ 119266/2016

Dated: 25.02.2021

### OFFICIAL MEMORANDUM

Sub: New RR Online Software for Revenue Recovery  
Requisition - guidelines issued by the Government- reg.

Ref: Letter No. L.R.(B2)- 43907/18(1) dated 23.01.2021 received  
from the Commissioner, Land Revenue

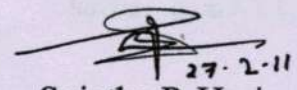
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The Commissioner, Land Revenue, vide letter cited, has stated that for efficient and timely execution of the revenue recovery proceedings coming under Kerala Revenue Recovery Act like the distress warrant cases issued by the Courts under Section 421 of Criminal Procedure Code, 1973, the following guidelines be followed while making the requisition for Revenue Recovery to the District Collectors:

1. Request for taking action against the defaulter shall be made to the District Collector through Revenue Recovery online portal (rr.kerala.gov.in).
2. Steps shall be taken to open a bank account/TSB Account for transfer of the amount collected through e-payment to the courts through online.
3. While submitting warrant through RR online, the court shall include the full address of the defaulter, copies of ID proof, Land Tax receipt or any other relevant documents.

In the circumstances, the District Judges are directed to issue necessary directions to their subordinate courts accordingly and to open Bank account/TSB account so that the recovered amount through e-payment can be transferred digitally to the concerned Courts. The District Judges are further directed to consolidate the requests in this regard and forward the same within two weeks.

(By Order)

  
27.2.11

Sujatha P. Hari  
Assistant Registrar

To

All the Principal District Judges in the State.  
The Administrative Records Section (2 copies)  
The File.

Note: Reply, if any, shall be addressed to the Registrar (District Judiciary) or can also be sent to the fax number shown above.

